

IN THE HIGH COURT OF JUDICATURE AT PATNA
Letters Patent Appeal No.447 of 2025
In
Civil Writ Jurisdiction Case No.17391 of 2023

The State of Bihar

... .. Appellant/s

Versus

Mahendra Chaudhary

... .. Respondent/s

Appearance :

For the Appellant/s : Mr.Akash Raj (AC to GA 5)

For the Respondent/s : Mr.Alok Ranjan, Advocate

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE HARISH KUMAR
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

4 20-04-2026

I.A. No. 01 of 2025

This is an application for condonation of delay.

2. Stamp reporter has pointed out that there is a delay of 62 days in filing the present L.P.A.

3. Learned counsel for the sole respondent is present and has got no serious objection, if the delay in filing the present L.P.A is condoned.

4. After hearing the learned counsel for the respective parties, going through averments made in the interim application and since the learned counsel for the respondent has no objection to the delay condonation application, we are inclined to condone the delay.



5. Accordingly, the delay of 62 days in filing the present L.P.A, is condoned.

6. I.A. No. 01 of 2025 stands allowed.

L.P.A No. 447 of 2025

7. List this matter under the heading 'For Admission' on **27.04.2026**.

(Sangam Kumar Sahoo, CJ)

(Harish Kumar, J)

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